

civilized people like you, who have been representing this country, are making all the noise together? If 50 people shout how can I listen? What can I do? It is a daily recurrence in this House. Is it not shameful? You should realise what you are doing. You have got every chance. I never bar any discussion. You can move any motion either from this side or from that side. I have never barred anything. But when 50 people stand up and shout like this, what can I do? I am not omniscient that I can listen to everybody at the same time. Don't you feel something is lacking in us? What will the people think about us? You should at least know what you are doing. I allow everybody according to the rules. I can assure you one thing that I never go back on my promise that whatever subject must be thrashed out on the Floor of the House, I will allow that, not like this. Yet, Professor, now you move your motion.

PROF. MADHU DANDAVATE: I have given two motions. One is regarding the explosive situation in Tibet created by the imposition of the Martial Law.

MR. SPEAKER: You move the Privilege Motion. That is something else.

PROF. MADHU DANDAVATE: I only wanted to bring it to your notice that I have given two motions.

MR. SPEAKER: I have to put it to the vote of the House.

PROF. MADHU DANDAVATE: Firstly, I am fully within my right under rule 315.

MR. SPEAKER: That is why I have allowed your motion.

PROF. MADHU DANDAVATE: I am only welcoming your ruling.

You are angry when we welcome you. (*Interruptions*)

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12.08 hrs.

#### COMMITTEE OF PRIVILEGES

#### Motion for consideration of The Fourth Report

PROF. MADHU DANDAVATE  
(Rajapur): I beg to move:

"That this House do consider the Fourth Report of the Committee of Privileges presented to the House on the 7th March, 1989."

MR. SPEAKER: the question

SHRI SHANTARAM NAIK  
(Panaji): We oppose it.  
(*Interruptions*)

PROF. MADHU DANDAVATE:  
There can be half-an-hour discussion on that.

MR. SPEAKER: I shall put it to the vote of the House. Let the House decide.

SHRI SHANTARAM NAIK: Before you put it to the vote of the House, he has already moved it.  
(*Interruptions*) No speech.

PROF. MADHU DANDAVATE: I will read part (2) of rule 315. It reads as under:

"Before putting the question to the House, the Speaker may permit a debate on the motion....."

MR. SPEAKER: That is my discretion. I am not going to be dictated by anybody; I am going to be dictated by my own conscience.

*(Interruptions)*

PROF. MADHU DANDAVATE: I will read out rule 351(2).

MR. SPEAKER: I know about it.

PROF. MADHU DANDAVATE: Let the House know about it. I am helping you so that there is no disturbance in the House.

MR. SPEAKER: I do not need any help.

PROF. MADHU DANDAVATE: Rule 315(2) reads as under:

"Before putting the question to the House, the Speaker may permit a debate on the motion, not exceeding half an hour in duration and such debate shall not refer to the details of the report further than is necessary to make-out a case for the consideration of the report by the House."

*(Interruptions)*

MR. SPEAKER: Who has stopped you from opposing it? Has anybody stopped you? Let him say something. Professor, you say within two minutes whatever you want to say.

*(Interruptions)*

PROF. MADHU DANDAVATE: I am following your direction. All that I am saying is that since the Speaker has permitted a debate on the motion not exceeding half an hour, firstly, I want to know from you whether you are permitting us to raise the issue by having half an hour debate on this question.

SHRI SHANTARAM NAIK: Now he is taking advantage of this to have an half hour discussion.

MR. SPEAKER: Look here, wait a

minute. I have to decide upon his request.

SHRI BIPIN PAL DAS (Tezpur): On that we have to make submissions.

MR. SPEAKER: I will allow you also; no problem.

SHRI BASUDEB ACHARIA (Bankura): Allow half hour discussion.

MR. SPEAKER: No. What I am saying simply is that I have allowed Prof. Dandavate to move his Motion. I am allowing him to move his Motion now. I will decide whether I have to put to the House whether there is going to be a debate before or after, because I want to have a full debate, not half.

*(Interruptions)*

MR. SPEAKER: I am going to decide it by the House later on. But now you have to move the Motion, Professor. Move it.

*(Interruptions)*

MR. SPEAKER: You just move it.

PROF. MADHU DANDAVATE: I have already moved it.

MR. SPEAKER: You have to move it.

PROF. MADHU DANDAVATE: I have said that I have already moved it.

MR. SPEAKER: You speak something about it. Then I will ask. Not on the matter; only why you are moving it, this way.

PROF. MADHU DANDAVATE: Let me make a few observations because they are permissible according to the rules. I am not going..... *(Interruptions)*

SHRI SHANTARAM NAIK: Half an hour debate is not to be allowed.

MR. SPEAKER: It is not a debate. He has to move the motion.

PROF. MADHU DANDAVATE: I have moved the Motion. (*Interruptions*) I am saying that I have moved the Motion. Let me say that..... (*Interruptions*)

MR. SPEAKER: You have to make some submission why you are moving it. because I have to put it to the House.

PROF. MADHU DANDAVATE: Sir, just listen to me.

[*Translation*]

MR. SPEAKER: It will do only when you sit at ease. It won't be allowed.

[*English*]

I will not be cowed down by anybody.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): May I make a submission?

PROF. MADHU DANDAVATE: A member who moves any Motion, he is permitted to make a few submissions.

MR. SPEAKER: That is what I am asking you to do now.

PROF. MADHU DANDAVATE: That is right. But they are obstructing that.

SHRI BASUDEB ACHARIA: They do not know the rules.

PROF. MADHU DANDAVATE: That is right.

I wish to point out to you that the Privileges Committee's Report has been presented here on the 7th. We had carefully gone through this. There are minutes of dissent and I want to point out to you that while the Privileges Committee discussed the entire problem arising out of an allegation that was made here. and

some members wanted that the matter should be referred, regarding the two unauthorised accounts, illegal accounts..... (*Interruptions*)

SHRI BIPIN PAL DAS: He cannot go into the subject matter. (*Interruptions*)

MR. SPEAKER: All right. I will look into it.

SHRI P. SHIV SHANKER: I am rising on a point of order.

MR. SPEAKER: What is the point of order?

SHRI P. SHIV SHANKER: The point of order is this.

My submission is that under the rules when once a motion is moved, then before putting the question to the House you have the discretion to permit a debate on the Motion. The only submission that I am making to you is, whether you are permitting a debate on the Motion for which we have to say something.

SHRI BASUDEB ACHARIA: He has already permitted.

SHRI P. SHIV SHANKER: Because, if it is a question of the debate, then we have to say something.

MR. SPEAKER: You will have the time.

SHRI P. SHIV SHANKER: Before the debate is permitted.... (*Interruptions*) The point is whether the debate should be permitted. That is the point. (*Interruptions*) The point that is being raised is whether the debate is to be permitted. (*Interruptions*)

MR. SPEAKER: The question is when a member is allowed to move a motion, he is allowed to say something about that Motion.

SHRI P. SHIV SHANKER: So far as

the rule is concerned, it does not permit it. The rule does not permit that. The rule is, before the debate.....(*Interruptions*)

MR. SPEAKER: Why are you all speaking at one time? He is already doing enough. Do not try to add to the confusion.

(*Interruptions*)

MR. SPEAKER: What do you want to say, Mr. Bholanath Sen?

SHRI BHOLANATH SEN: (Calcutta South): What I say is that he may move the motion that the Report be taken into consideration, whereupon the Speaker before putting the question to the House, the Speaker may permit a debate on the motion not exceeding half an hour and such debate shall not refer to the details of the report. Now, what they are doing is,—I read from the paper that I have got—the notice says that since the report reveals the failure of the Finance Ministry to explain certain things regarding the documents....

MR. SPEAKER: Listen. What I say is....

SHRI BHOLANATH SEN: How can the details be discussed?

PROF. N.G. RANGA (Guntur): You interrupt our members any number of times, and we get confused. You should have some consideration. (*Interruptions*)

MR. SPEAKER: I have heard Professor Sahib. I do not need any advice. I know what I am doing. I do what I am to do.

(*Interruptions*)

MR. SPEAKER: I only want to say to you, Prof. Dandavate, according to the rules, you will not refer to the details.

(*Interruptions*)

SHRI DINESH GOSWAMI (Guwahati): Sir, I am on a point of order.

MR. SPEAKER: What is your point of order?

SHRI DINESH GOSWAMI (Guwahati): Sir, Mr. Sen has not referred to the other part of the rule. It says:

“Such debate shall not refer to the details of the report further than is necessary to make out a case for the consideration of the report by the house.”

Therefore, Prof. Dandavate is entitled and also the House is entitled to place before you all facts which are necessary to make out a case for the consideration of the report....(*Interruptions*)

MR. SPEAKER: That is my discretion. I shall say whether it is necessary or not. (*Interruption*)

SHRI DINESH GOSWAMI (Guwahati): After hearing, you may decide...(*Interruptions*)

SHRI P. SHIV SHANKER: I would only like to seek your indulgence for a minute. My submission is firstly, Prof. Dandavate has moved the motion. Thereupon the Speaker may put the question of the House. The second part is, before putting the question to the House, the Speaker may permit a debate on the motion. Now the submission that I was making was whether you were pleased to allow him to produce with the debate for half an hour, for which we have objection, because the motion has been moved. That is the point which we are raising. There is



no precedent.....(Interruptions)

MR. SPEAKER: I only want Prof. Dandavate to move that motion and remain within the rule.

(Interruptions)

PROF. MADHU DANDAVATE: You kindly decide what are the parameters and limitations, not the house..(Interruptions) Sir, my motion originally given to you is that the house do consider the Fourth Report of the Committee on Privileges arising out of allegation of illegal foreign accounts of Shri Kamal Nath, M.P. presented to the house on 7th March 1989.

Sir the Privileges Committee has carefully gone through the entire Problem that was entrusted to them....(Interruptions)

SHRI ASUTOSH LAW (Dum Dum): I am on a point of order. Is he moving under Sub Rule (1) or (2)? If it is under Sub Rule (1) he cannot say all these things. Under Sub Rule (2), you can allow him to say all these things. But under Sub Rule (1), he cannot....(Interruptions)

PROF. MADHU DANDAVATE: Sir, my contention is that when the problem was entrusted to the Privileges Committee, when the person against whom the privileges notice is directed is called upon to appear before the Committee, he wants to put forward a point of view that certain raids had taken place, already the process was in progress. Then a telephone call comes and then the whole thing was stopped... (Interruptions)

SHRI BIPIN PAL DAS: Can he go into the details sir?

MR. SPEAKER: His objection is sustained. Professor, you shall not refer to the details of the case.

(Interruptions)

PROF. MADHU DANDAVATE: Sir, if I give the details, then they will be more angry. I am not giving the details...(Interruptions)

SHRI DINESH GOSWAMI (Guwahati): Sir, he is entitled to place all facts necessary to make a case for consideration of the report.

MR. SPEAKER: will decide what is necessary.

(Interruptions)

PROF. MADHU DANDAVATE: I will not go into the details. But, Sir, certain basic facts permitted by the rules, I will have to place before the House. What do I speak? Shall I say, "Mr. Speaker, how are you?" "I am quite all right." Can I talk like that?... (Interruptions) when a person against whom the privilege notice is directed, himself comes forward with certain documentary evidence — again I am not going into the details; I am, fortunately for you, avoiding what is contained in the document because that has already appeared in the press—there is a date, there are numbers, then there are certain details. I am not going to give the details. I only say that there are certain details to which I do not want to refer because of your ruling. Now when he takes the full responsibility for the authenticity of the document that has been produced in the report, then the committee asks the Finance Ministry to try to show why there is a discrepancy between the document that they have produced of the date and the document that has been produced by the person against

whom privilege motion is directed.

SHRI BIPIN PAL DAS: On a point of order. You have allowed Prof. Dandavate to make a submission, to give reasons why he is moving the motion. These are not reasons why he is moving the motion. He is discussing the details. He cannot do that (*Interruptions*)

SHRI E. AYYAPA REDDY: I am on a point of order. When you allow the hon. Member to move a motion and when other Members are asked to vote on that motion, the basic right of other Members is to find out the intention, the purpose for which the motion is moved. When you have permitted him to move the motion, our right must also be safeguarded by you.

MR. SPEAKER: Your right will be when we have an open debate and not before that.

SHRI E. AYYAPU REDDY: We will be called upon to vote on that motion. Therefore, before that we must know what is that (*Interruptions*)

MR. SPEAKER: Do not vote; remain neutral.

PROF. MADHU DANDAVATE: He will not remain neutral on this. Our non-alignment policy is for the whole nation and not for the House.

I will again point out to you that I will make some cursory comments without details. It is already stated in rule 315(2) that such debate shall not refer to the details of the report further than is necessary to make out a case for the consideration of the report by the House. I will not go further than what is necessary.

MR. SPEAKER: I shall determine that.

PROF. MADHU DANDAVATE: Both of us are in agreement. Only they are differing.

MR. SPEAKER: I will determine how far we agree and how far we disagree.

PROF. MADHU DANDAVATE: That is all right. I am building up the case like this that when a person is invited to appear before the Committee and there is an allegation that he has committed a breach of privilege, he has the right to come forward with certain documents. If anybody has doubt about the documents—I will not say what is contained in the documents—all that the Chairman of the Privileges Committee can say is: "Do you take full responsibility for the authenticity of the document?" And once he takes full responsibility for the authenticity of the document and he says that this is the documents, the copies are produced, carbon copies are produced, then you ask the Government what are the details, how it has arisen and all that. The Finance Ministry produces a document which is almost the same but with certain distortions and variations. Then the Finance Ministry is expected to explain to the Privileges Committee about that. It is stated in the report that when the Committee asked the Finance Ministry why this discrepancy between the two documents, they were not able to say a word about the distortions that had taken place in the document that had been produced by the person against whom the privilege notice was pending. And when such distortions are there, I challenge the very validity of the report ... (*Interruptions*)

MR. SPEAKER: Have you to say

anything about it?

PROF MADHuDANDAVATE: Sir, at least let me complete the sentence. Grammatically I should not be incorrect in the record. I was saying that therefore it is very necessary that if certain distortions in the document produced and what has been given by the Finance Ministry are not explained, those aberrations are not explained, and if in spite of the aberrations, the Privileges Committee has come to certain conclusion and since those who have given a minute of dissent have pointed out to the distortions and aberrations, in that case the Privileges Committee — its Chairman — is expected to protect the viewpoint of all those who have raised certain points. We do not find that this aspect has been protected and, therefore, I want that it should be fully debated.

MR. SPEAKER: Yes, Mr. Bholanath Sen.

SHRI BHOLANATH SEN: Sir, the recommendation on page 31 of the book is . . . *(Interruptions)*

SHRI HANNAN MOLLAH (Uluberia): Sir, he is quoting from the Report . . . *(Interruptions)*.

SHRI BHOLANATH SEN: I am just saying about the recommendation. This is not detail . . . *(Interruptions)*

MR. SPEAKER. I shall decide it. This is what I said about you also and this is what I say about them also. I have to decide, not you. You are not my master and you are not my mentor. I am to decide what I am to decide.

I decided about him and I will decide about him also . . . Before even his speaking . . .

*(Interruptions)*

MR. SPEAKER: What is the point? There is no matter of discussion. I decide according to what I think right, Sir . . .

*(Interruptions)*

MR. SPEAKER: No. Everywhere it is the same.

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCAST- ING (SHRI H.K.L. BHAGAT): Sir, you have rightly said that you have not so far permitted any debate on this matter. You gave opportunity to Mr. Madhu Dandavate only to make a submission. While moving that, you did not permit a debate on it. The point that he is making, the Com- mittee has fully explained it. There is no dispute about the documents with regard to . . . *(interruptions)* I am not going into the merits . . . *(interruptions)*. There is absolutely no case for any debate. There is no case whatsoev- er. Even the documents about the legality of the accounts are admitted. So, there is nothing. He is totally bringing in irrelevant things. There is no question of debate. . . *(interup- tions)*

PROF. MADHU DANDAVATE: Tell me what is it on pages 34, 37 and 38. Then I will come to know whether you have read the Report or not. Let me ask Mr. Minister that don't exercise your fundamental right of ignorance. Have you read pages 34, 37 and 38?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCAST- ING (SHRI H.K.L. BHAGAT): You are indulging in an

exercise of irrelevance. The Committee has explained everything.

SHRI BHOLANATH SEN: Sir, it has been decided by the Committee that no further action needs to be taken. Does he agree to that or does he disagree to that, or does he want to amend that? Nothing of this sort has been said.

MR. SPEAKER: Now the question is...

*(Interruptions)*

PROF. MADHU DANDAVATE: Sir, I want the Privilege Motion to be proved further. Because he has asked me a question, I must reply ... *(Interruptions)*.

MR. SPEAKER: The question is that ... *(Interruptions)*

SHRI DINESH GOSWAMI: Sir, I am on a point of order... *(Interruptions)*.

MR. SPEAKER: I did not allow any debate..... *(Interruptions)*

SHRI DINESH GOSWAMI: Sir, I have a right to raise a point of order. Please listen to my point of order.

MR. SPEAKER: What is your point of order?

SHRI DINESH GOSWAMI: Sir, in rule 315, the conditions are...*(Interruptions)*.

MR. SPEAKER: I have read it already.

SHRI DINESH GOSWAMI: Please listen to my point of order, Sir. You can reject my point of order.

MR. SPEAKER: I have read it ten times now.

SHRI DINESH GOSWAMI: No, Sir, please listen to me. Under rule 315, the Member has a right to move a motion ... *(Interruptions)*.

MR. SPEAKER: That is what I did.

SHRI DINESH GOSWAMI: You have a right not to allow a discussion. But if you allow a discussion under sub-rule (2), then ...*(Interruption)*. You have allowed a discussion. You have allowed Mr. Madhu dandavate...*(Interruptions)* when you have allowed a discussion under rule 315 (2), I have a right to make my submission...*(Interruptions)*.

MR. SPEAKER: I allowed a submission. I am now going to put to the vote of the house...

*(Interruptions)*

MR. SPEAKER: The question is: "That this house do consider the Fourth Report of the Committee of Privileges presented to the House on the 7th March, 1989 "

*The Lok Sabha divided :*

Division No. 1]

AYES

[12.39 hrs.

Abdul Hamid, Shri  
Acharia, Shri Basudeb  
Ataur Rahman, Shri  
Chowdhary, Shri Saifuddin  
Dandavate, Prof. Madhu  
Deo, Shri V. Kishore Chandra S.  
Dora, Shri H. A.

Goswami, Shri Dinesh  
Hannan Mollah, Shri  
Iyer, Shri V. S. Krishna  
Jagathrakshakan, Dr. S.  
Kurup, Shri Suresh  
Mahata, Shri Chitta  
Malik, Shri Purna Chandra

Murty, Shri Bhattam Srirama  
 Patel, Dr. A. K.  
 Patel, Shri H. M.  
 Patel, Shri Shantilal  
 PENCHALLIAH, Shri P.  
 Raju, Shri Vijaya Kumar  
 Ram Bahadur Singh, Shri  
 Ramaiah, Shri Sode  
 Ramoowalia, Shri Balwant Singh  
 Rao, Shri Srihari  
 Reddi, Shri C. Madhav  
 Reddy, Shri Bezawada Papi  
 Reddy, Shri C. Janga  
 Reddy, Shri E. Ayyapu  
 Reddy, Shri K. Ramachandra

Reddy, Shri M. Raghuma  
 Reddy, Shri S. Jaipal  
 Roy, Dr. Sudhir  
 Roypradhan, Shri Amar  
 Saha, Shri Ajit Kumar  
 Saha, Shri Gadadhar  
 Saikia, Shri Gokul  
 Shahabuddin, Shri Syed  
 Singh, Shri Vishwanath Pratap  
 Somu, Shri N. V. N.  
 Thomas, Shri Thampan  
 Thota, Shri Gopal Krishna  
 Tiraky, Shri Piyus  
 Tulsiram, Shri V.  
 Walia, Shri Charanjit Singh

#### NOES

Abdullah, Begum Akbar Jahan  
 Ahmad, Shri Sarfaraz  
 Akhtar Hasan, Shri  
 Ansari, Shri Abdul Hannan  
 Antony, Shri P.A.  
 Awasthi, Shri Jagdish  
 Bairwa, Shri Banwari Lal  
 Bali, Shrimati Vyjayanthimala  
 Banerjee, Kumari Mamata  
 Basavaraju, Shri G. S.  
 Bhagat, Shri H. K. L.  
 Bharat Singh, Shri  
 Bhardwaj, Shri Parasram  
 Bhoi, Dr. Krupasindhu  
 Bhumij, Shri Haren  
 Bhuria, Shri Dileep Singh  
 Birinder Singh, Shri  
 Buta Singh, S.  
 Chandresh Kumari, Shrimati  
 Chaturvedi, Shri Naresh Chandra  
 Chaturvedi, Shrimati Vidyavati  
 Chaudhary, Shri Manphool Singh

Chaudhry, Shri Kamal  
 Chavan, Shri Ashok Shankarrao  
 Choudhary, Shri Jagannath  
 Choudhary, Shri Nandlal  
 Choudhury, Shri A. B. A. Ghani Khan  
 Dalbir Singh, Shri  
 Das, Shri Bipin Pal  
 Das Munsii, Shri Priya Ranjan  
 Dennis, Shri N.  
 Dev, Shri Sontosh Mohan  
 Dhariwal, Shri Shanti  
 Dhillon, Dr. G.S.  
 Dighe, Shri Sharad  
 Digvijay Singh, Shri  
 Dikshit, Shrimati Sheila  
 Dinesh Singh, Shri  
 Dube, Shri Bhishma Deo  
 Gadhvi, Shri B.K.  
 Gaikwad, Shri Udaysingrao  
 Ganga Ram, Shri  
 Gavit, Shri Manikrao Hodlya  
 Gehlot, Shri Ashok

Ghosal, Shri Debi  
 Ghosh, Shri Bimal Kanti  
 Guha, Dr. Phulrenu  
 Gupta, Shrimati Prabhawati  
 Halder, Prof. M. R.  
 Jadeja, Shri D.P.  
 Jagannath Prasad, Shri  
 Jain, Shri Nihal Singh  
 Jain, Shri Virdhi Chander  
 Jatav, Shri Kammodilal  
 Jeevarathnam, Shri R.  
 Jena, Shri Chintamani  
 Jhikram, Shri M. L.  
 Jitendra Prasada, Shri  
 Jujhar Singh, Shri  
 Khan, Shri Khurshid Alam  
 Khan, Shri Mohd. Ayub  
 Khattri, Shri Nirmal  
 Kinder Lal, Shri  
 Krishna Singh, Shri  
 Kshirsagar, Shrimati Kesharbai  
 Kunjambu, Shri  
 Kunwar Ram, Shri  
 Kurien, Prof. P. J.  
 Law, Shri Asutosh  
 Madhuree Singh Shrimati  
 Mahabir Prasad, Shri  
 Makwana, Shri Narsinh  
 Malik, Shri Dharampal Singh  
 Mane, Shri Murlidhar  
 Manorama Singh, Shrimati  
 Meena, Shri Ram Kumar  
 Mehta, Shri Haroobhai  
 Mishra, Dr. Prabhat Kumar  
 Mishra, Shri Ram Nagina  
 Mishra, Shri Shripati  
 Mishra, Shri Umakant  
 Modi, Shri Vishnu

Naik, Shri G. Devaraya  
 Naik, Shri Shantaram  
 Naikar, Shri D. K.  
 Namgyal, Shri P.  
 Negi, Shri Chandra Mohan Singh  
 Netam, Shri Arvind  
 Odeyar, Shri Channaiah  
 Oraon, Shrimati Sumati  
 Pandey, Shri Kali Prasad  
 Panika, Shri Ram Pyare  
 Pant, Shri K. C.  
 Panwar, Shri Satyanarayan  
 Parashar, prof. Narain Chand  
 Paswan, Shri Ram Bhagat  
 Patel, Shri U.H.  
 Pathak, Shri Chandra Kishore  
 Patil, Shri Balasaheb Vikhe  
 Patil, Shri Uttamrao  
 Patnaik, Shrimati Jayanti  
 Pattnaik, Shri Jagannath  
 Pilot, Shri Rajesh  
 Pojary, Shri Janardhana  
 Prabhu, Shri R.  
 Pradhan, Shri K. N.  
 Purohit, Shri Banwari Lal  
 Purushothaman, Shri Vakkom  
 Pushpa Devi, Kumari  
 Raghuraj Singh, Chaudhary  
 Rai, Shri I. Rama  
 Rajhans, Dr. G. S.  
 Ram, Shri Ram Ratan  
 Ram, Shri Ramswaroop  
 Ram Awadh Prasad, Shri  
 Ram Prakash, Ch.  
 Ram Samujhawan, Shri  
 Ramachandran, Shri Mullappally  
 Rana Vir Singh, Shri  
 Ranga, Prof. N. G.  
 Ranganath, Shri K. H.  
 Rao, Shri J. Chokka



Rao, Shri K. S.	Singh, Shri Santosh Kumar
Rao, Shri P. V. Narasimha	Sinha, Shrimati Kishori
Rao, Shri V. Krishna	Sodi, Shri Mankuram
Rathod, Shri Uttam	Solanki, Shri Kalyan Singh
Raut, Shri Bhola	Soz. Prof. Saifuddin
Rawat, Shri Harish	Sparrow, Shri R. S.
Rawat, Shri Kamla Prasad	Sreenivasa Prasad, Shri V.
Sahi, Shrimati Krishna	Sultanpuri, Shri K. D.
Sahu, Shri Shiv Prasad	Suman, Shri R. P.
Sakargaym, Shri Kalicharan	Sunder Singh, Ch.
Salahuddin, Shri	Suryawanshi, Shri Narsing
Sankata Prasad, Dr.	Swami Prasad Singh, Shri
Satyendra Chandra, Shri	Tapeshwar Singh, Shri
Sathe, Shri Vasant	Tariq Anwar, Shri
Sethi, Shri Ananta Prasad	Thakkar, Shrimati Usha
Shah, Shri Anoopchand	Thambi Durai, Shri M.
Shankarlal, Shri	Tomar, Shrimati Usha Rani
Shankaranand, Shri B.	Tripathi, Dr. Chandra Shekhar
Shanmugam, Shri P.	Tytler, Shri Jagdish
Sharma, Shri Chiranji Lal	Vanakar, Shri Punam Chand
Sharma, Shri Nand kishore	Mithabhai
Sharma, Shri Pratap Bhanu	Verma, Dr. C. S.
Shastri, Shri Hari Krishna	Verma, Shrimati Usha
Sidnal, Shri S. B.	Vijayaraghavan, Shri V. S.
Singh, Shri Chandra Pratap Narain	Vyas, Shri Girdhari Lal
Singh, Shri Kamla Prasad	Yadav, Shri Kailash
Singh, Shri Krishna Pratap	Yadav, Shri Shyam Lal
Singh, Shri Lal Vijay Pratap	Yazdani, Dr. Golam
Singh, Shri N. Tombi	Zainul Basher, Shri
Singh, Shri S. D.	

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MH. SPEAKER: Subject to correction\*  
the result of the Decision is:

AYES : 44  
NOES : 180

*The Motion was negatived.*

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\*The following Members also recorded their votes:—

AYES: Shri Sita Ram Gavali, Shri Mohd. Mahfooz Ali Khan, Shri Ram Narain Singh, Prof. Parag Chaliha and Shri Saifuddin Ahmed.

NOES: Shri Bholanath Sen, Dr. B.L. Shailesh, Shri Williamson Sangma, Shri Sriballav Panigrahi, Shrimati Chandra Tripathi, Shri Satyendra Narain Sinha, Shri Ranjit Singh Gaekwad, Shri Deep Narayan Van, Shri Mohd. Ayub Khan (Udhampur), Shri Zulfiquar Ali Khan.

[English]

**KUMARI MAMTA BANERJEE (Jadavpur):** What about ex-servicemen?

[Translation]

**MR. SPEAKER:** Please give in writing. I will see.

**SHRI DHARAM PAL SINGH MALIK (Sonepat):** I have a privilege motion.

**MR. SPEAKER:** When you give it to me, only then I will see it.

12.36 hrs.

PAPERS LAID ON THE TABLE

[English]

**Detailed Demands for Grants of the Ministry of External Affairs for 1989-90**

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHEILA DIKSHIT):** On behalf of Shri K. Natwar Singh, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for 1989-90.

[Placed in Library. See No. LT-7459/89.]

**Rice Milling Industry (Regulation and Licensing) Second Amendment Rules, 1988.**

**THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGADISH TYTLER):** I beg to lay on the Table a copy of the Rice Milling Industry (Regulation and Licensing) Second Amendment Rules, 1988 (Hindi and English version) published

in Notification NO. G.S.R. 1210 (E) in Gazette of India dated the 27th December, 1988, under sub-section (4) of section 22 of the Rice Milling Industry (Regularisation) Act, 1958.

[Placed in library. See No. LT-7460/89]

**Annual Accounts of the University of Delhi for 1987-88 and a statement showing reasons for delay in laying it on the table; Annual Accounts of the Regional Engineering College, Durgapur; Sardar Vallabhbhai Regional College of Engineering and Technology, Surat; Regional Institute of Technology, Jamshedpur for 1987-88, etc.-etc.,**

**THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGADISH TYTLER):** Sir, on behalf of Shri L.P. Shahi, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 1987-88 together with Audit Report thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-7461/89]
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1987-88 together with Audit Report thereon. [Placed in Library See No. LT-7462/89]
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1987-88